

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 476/TT/2020

Subject	:	Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of twelve no. of transmission assets under Transmission System associated with Green Energy Corridors: Inter State Transmission Scheme (ISTS)-Part A in Northern Region (NR)
Date of Hearing	:	9.7.2021
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 33 Others
Parties Present	:	Shri S. S. Raju, PGCIL Shri D. K. Biswal, PGCIL Shri V. P. Rastogi, PGCIL Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. Instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 period in respect of the following transmission assets under the captioned Transmission System in NR:

Asset-I: Combined Asset comprising of (1) 400 kV D/C Ajmer (New)-Ajmer (RVPN) Transmission Line along with associated bays at both ends; (2) 400 kV, 125 MVAR Bus Rector along with associated bay at Ajmer (New) Sub-station; (3) 765/400 kV, 3X500 MVA ICT-I along with associated bays at Ajmer (New) Sub-station; (4) 400 kV D/C Chittorgarh (New)-Chittorgarh (RVPN) Transmission Line along with associated bays at both ends; (5) 765 kV, 240 MVAR Bus Reactor along with associated bay at Chittorgarh (New) Sub-station; (6) 400 kV, 125 MVAR Bus Reactor along with associated bay at Chittorgarh (New) Sub-station; (7) 765/400 kV, 3X500 MVA ICT-I along with associated bays at Chittorgarh (New) Sub-station; and (8) 765/400 kV, 3X500 MVA ICT-II along with associated bays at Chittorgarh (New);



Asset-II: Combined Asset comprising of (1) 765 kV, 240 MVAR Bus reactor along with associated bay at Ajmer (New) Sub-station; (2) 765/400 kV, 3X500 MVA ICT-II along with associated bays at Ajmer (New) Sub-station;

Asset-III: 2X400 kV D/C (Quad) Tirunelveli Pooling Station-Tuticorin Pooling Station line along with new 400/230 kV (GIS) Tirunelveli Pooling sub-station with 2X125 MVAR 400 kV Bus Reactors and associated bays at 400/230 kV Tuticorin Pooling Station; and

Asset-IV: 2X500 MVA 400/230 kV transformers along with associated bays and equipment at new 400/230 kV (GIS) Tirunelveli Pooling sub-station.

- b. The subject assets were put into commercial operation during 2014-19 period and the Commission vide order dated 6.8.2019 in Petition No. 172/TT/2019 allowed their tariff for the 2014-19 tariff period. The details of the admitted capital cost of the transmission assets have been given in the petition.
- c. IDC deducted with respect to foreign loans in order dated 6.8.2019 has been claimed in the instant true up petition alongwith details of IDC calculations. Revised Auditor's Certificate and revised tariff Forms-5 and 13 in case of Assets-I and II have been submitted vide affidavit dated 1.4.2021.
- d. IDC and IEDC disallowed by the Commission in order dated 6.8.2019 due to time over-run of 383 days in case of Assets-III and IV are not claimed in the present petition.
- e. The Commission in order dated 6.8.2019 restricted IEDC to 5% of the hard cost based on abstract cost estimates for Assets-III and IV. In line with APTEL judgment dated 2.12.2019 in Appeal Nos. 95 of 2018 and 140 of 2018, IEDC has been claimed on actual basis as per Auditor's Certificate keeping in mind the deductions of IEDC in respect of Assets-III and IV due to time over-run.
- f. Appeal No. 359 of 2019 has been filed in APTEL against order dated 6.8.2019 for condonation of time over-run of 383 days in respect of Assets-III and IV and the same is pending adjudication.
- g. Additional RoE of 0.5% granted for timely commissioning of the transmission assets in previous order has been claimed for 2014-19 period.
- h. Details of revised O&M Expenses have been submitted and claimed with respect to slight difference in line length of 400 kV D/C Ajmer (New)-Ajmer (RVPN) Transmission Line and 400 kV D/C Chittorgarh (New)-Chittorgarh (RVPN) Transmission Line.
- i. Information sought through Technical Validation letter has been filed vide affidavit dated 27.11.2020.
- j. The Petitioner sought two weeks' time to submit the following information with respect to Asset-IV:
 - i. Revised calculations of transmission tariff separately for 2019-24 period.



- ii. LTA operationalization details with respect to all generators associated with the asset, and
 - iii. Revised Auditor's Certificate as bilateral billing is to be done.
- k. Revised Memo of Parties impleading all generators associated with Asset-IV, namely, Orange Sironj Wind Power Pvt. Ltd., Green Infra Renewable Energy Ltd. and Betam Wind Energy Pvt. Ltd. has been submitted vide affidavit dated 8.7.2021. The inclusion of three generators in Memo of Parties of the petition was inadvertently left out.
- l. No reply has been received from any of the Respondents.

3. In response to a query of the Commission on availability of generators as on COD of Asset-IV, the representative of the Petitioner submitted that the generators were operationalized on different dates in the 2014-19 period. On sharing of transmission charges of Asset-IV for the 2019-24 period, the representative of the Petitioner submitted that the generators shall pay the transmission charges from the date of operationalization of the respective LTAs as per the start date of LTA till the commissioning of their respective generation and after the commissioning of the generators, the transmission charges of the Asset-IV shall be included in the PoC computation.

4. Learned counsel for TANGEDCO sought time to submit reply after submission of revised calculations by the Petitioner with respect to Assets-III and IV.

5. The Commission directed the Petitioner to file details and revised tariff calculations by 31.7.2021 with advance copy of the same to the Respondents and permitted the Respondents including TANGEDCO to submit their reply by 9.8.2021. The Commission further directed the Petitioner to file rejoinder, if any, by 16.8.2021 and observed that no extension of time shall be granted.

6. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

